

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 212
IB-478/ND/2020**

IN THE MATTER OF:

M/s. Reliance Home Finance Ltd.

...PETITIONER

Vs.

M/s. Jubilliant Malls Pvt. Ltd. And Others.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 05.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

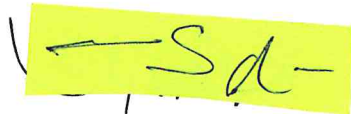
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial-creditor :Mr. Akhil Sachar and Ms.
Sunanda Tulsyan, Advocates.**

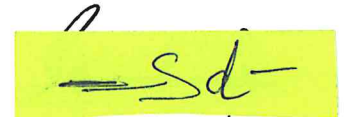
For the Respondent/Corporate-debtor :

ORDER

IA No. 1260 of 2021 has now become infructuous and therefore there is no need to list this IA again. The Learned Counsel for the financial creditor has prayed for grant of time for filing the rejoinder. Two weeks' time is granted for filing the rejoinder. Matter is adjourned to **20.04.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**